Court No. - 1

Case: - PUBLIC INTEREST LITIGATION (PIL) No. - 3173 of 2013

Petitioner: - Syed Mohammad Haider Rizvi

Respondent: - Union Of India Thr. Secy. Deptt. Of Culture New Delhi And

Others

Counsel for Petitioner :- S.M.H. Rizvi In Person,Sm Singh Royekwar

Counsel for Respondent :- C.S.C.,A.K. Chaturvedi,A.S.G.,Amit Kumar

Dwivedi, Anurag Tripathi, Arpit Kumar, C.G.C., Gaurav Mehrotra, Neerav Chitravanshi, Savitra Vardhan Singh, Shashi Prakash Singh, Syed

Mohammad Abuzar Zaidi

Hon'ble Attau Rahman Masoodi, J.

Hon'ble Om Prakash Shukla,J.

1. Shri S.M.H. Rizvi, petitioner-in-person, Shri Raj Kumar

Singh, learned Counsel for Union of India and Shri Savitra

Vardhan Singh, learned Counsel for Nagar Nigam are present.

2. Senior Registrar of this Court is hereby directed to submit a

report as to the progress of the meetings held, if any, in

furtherence of the orders passed by this Court from time to

time.

3. Let the report be submitted within a period of two weeks

from today. In case meetings of the Committee for the purpose

it was constituted have not been convened so far, needful be

done in this regard.

4. In the meantime, the State Government as well as Municipal

Corporation are directed to do the needful and submit an

affidavit of the steps taken to remove the

encrochments/streamline the civic condition and protect the

monuments as well.

5. List in the week commencing 16.10.2023.

(Om Prakash Shukla, J.) (Attau Rahman Masoodi, J.)

Order Date :- 19.9.2023